

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 208/2005

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FORM NO. 4.
(SEE RULE 42).

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

ORDER SHEET

Original Application No. 208/05

Misc. Petition No. _____

Contempt Petition No. _____

Review Application No. _____

Applicant(s): Sri Ashwin Kumar Mahanta

Respondent(s): UOIL OIL

Advocate for the Applicant(s):- MR R. Duarah & K. Konwar
Mr. K.N. Choudhury, M/s. As. Choudhury

Advocate for the Respondent(s):- NVS. Mr. G. Rahul.

Notes of the Registry	Date	Order of the Tribunal
	10.8.2005	Present : Hon'ble Mr. Justice G. Sivarajan, Vice-Chairman.
This application is in Reg. is filed F. fee Rs. 10/- deposited vide IPC/BD No. 206 158312		Hon'ble Mr. K.V. Prahladan, Administrative Member.
Dated 9.8.05		Heard Mr. K.K. Mahanta, learned Sr. counsel for the applicant and Mr. G. Rahul, learned counsel for the respondents.
11c Dy. Registrar 9.8.05		Counsel for the respondents seeks time for instructions.
Steps taken.		Post on 24.8.2005.
		The last part of the order dated 3.8.2005 (Annexure - 4) to the extent that the Headquarter of the applicant is shifted to JNV Thenzawl district Serchip (Mizoram) is stayed till the next date.
		<i>S. D. Dabekar</i> Member
	mb	

S. D. Dabekar
Vice-Chairman

24.8.05. M.K.Konwar, learned counsel for the applicant submits that this senior is indisposed. Mr.G.Rahul learned counsel for the Respondents is present.

Post the matter on 27.9.05.

21/8/05
Vice-Chairman

27.9.05. These applications are filed by the husband and wife (against) the suspension orders passed by the Respondents. When the matter came up for consideration the learned counsel for the parties (M.K.Konwar and Mr.G.Rahul learned counsel for the Respondents) submits that the suspension order has already been withdrawn. The matter has become infructuous. This is recorded. Accordingly, O.A. 208 closed.

21/8/05
Vice-Chairman

Copy of the order
has been sent to
the Office for
execution of the same
by the applicant by
Post.

lm

9 JUL 2005

गुवाहाटी न्यायालयीय
Bench

IN THE CENTRAL ADMINISTRATIVE, GUWAHATI BENCH
GUWAHATI-5.

O.A. No. 2005

1. Ashwin Kumar Mahanta

Vs
U.O.I. & Ors.

SYNOPSIS

The applicant who is currently serving as a teacher in physical Education/ in Jawahar Navodaya Vidyalaya, Kalaigaon, Darrong has preferred this instant application against the order dtd. 3.8.2005 passed by the Deputy Commissioner, Novodaya Vidyalaya Samittee, Shillong by which the applicant has been suspended with immediate effect and order dtd. 5.8.2005 passed by the Principal, Jawahar Navodaya Vidyalaya, Kalaigaon by which the applicant has been ordered to hand over the charges without any reason whatsoever. The same have been issued signed to same altercation which took place between the applicant and the Principal of the School and the applicant challenges the same on the ground of bias, malafide and whimsical attitude of the respondent authorities towards the applicant. By the said impugned order dtd. 3.8.2005 the applicant has been sought to be transferred to Thenzawl, Mizoram hence the instant petition.

Cont. 2.

5

List of Dates.

30.7.2005 ---- Applicant joined duties after the summer vacation, w.e.f, 14th june 2005 to 31st july,2005. Altercation took place between the Principal and the applicant and Principal badly hit Sri Ashwin Mahanta.

1.8.2005 --- Ashwin Kumar Mahanta lodged Ezahar before the Kalaigaon Police Station, Darrang where a case was registered against the Principal of the School. On the same~~day~~ day, the applicant informed the Deputy Commissioner, NVS, Shillong by way of a representation.

3.8.2005----- Impuged order passed by the Deputy Commissioner, NVS, Shillong .

5.8.2005----- Impuged order passed by the Principal, JNV, Kalaigaon, Darrang.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GAUHATI BENCH

O.A. NO. 208 OF 2005

Shri Ashwin Kumar Mahanta,
son of Sri Subal Chandra Mahanta,
Teacher, Physical education, Jawahar
Navodaya Vidyalaya, Kalaigaon,
District Darrang, Assam.

FILED BY

Ashwin Kumar Mahanta

THROUGH

RAKTIM DURAH
Advocate

... APPLICANT

VERSUS

1. The Union of India,
Represented by the Commissioner
& Secretary to the Ministry of
Human Resource and Development,
Government of India,
A-39, Kailash Colony, New Delhi-110048.

2. Navodaya Vidyalaya Samittee
An autonomous Organisation of Ministry
of Human Resource & Development,
Government of India,
Represented by its Commissioner,
Navodaya Vidyalaya Samittee,
New Delhi.

Contd.../-

3. The Deputy Commissioner,

Navodaya Vidyalaya Samittee,

Regional Office, Nongrim Hills,

Shillong, Meghalaya.

4. The Principal;

Jawahar Navodaya Vidyalaya,

Kalaigaon, District Darrang, Assam.

5. Sri Ram Singh,

Principal,

Jawahar Navodaya Vidyalaya,

Kalaigaon, Dist. Darrang, Assam.

RESPONDENTS

DETAILS OF APPLICATION

PARTICULARS OF ORDERS AGAINST WHICH THIS
APPLICATION IS MADE

1. This application has been preferred against the impugned order bearing Memo No. F.2-7/2005-NVS(SHR)/Pers/1389 Ltd. 3rd August, 2005 passed by Sri D.Hazarika, Deputy Commissioner, Navodaya Vidyalaya Samittee, Regional Office, Shillong putting the applicant under suspension with immediate effect on the al-

Contd.../-

leged ground of pendency/contemplation of disciplinary proceeding against the applicant. Besides, from the impugned order it also transpires that the applicant has been sought to be, malafide, biasely and in a most arbitrary manner, transferred to Jawhar Navodaya Vidyalaya, Thenzawl, District Serchip (Mizoram). Besides, the applicant also assails the impugned order bearing Memo No. 2-12/JNV (Kig)/Udmari/2005-06/754-56 dtd. 5.8.2005 issued by the respondent No. 4.

2. JURISDICTION OF THE TRIBUNAL

The applicant declare that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION

The applicant declares that the application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE

4(a) That the applicant is a permanent resident of Kokrajhar, Assam and a citizen of India by birth. As such the applicant is entitled to all the rights and

Contd.../-

Ashwin Kumar Mahanta

privileges as guaranteed under Part-III of the Constitution of India and other legal rights as granted by various Acts, Rules, Statutes, Notifications etc. presently in force.

4(b) That the applicant who is currently serving as a TGT-Physical Education (Teacher in Physical Education) in Jawahar Navodaya Vidyalaya, Kalaigaon, Darrang is a First Class First Masters Degree holder in Physical Education, from Barkatullah University, Bhopal. He was initially appointed and posted in Jawahar Navodaya Vidyalaya, Lakhimpur, Assam where he joined on 18.10.2001. Subsequently he was transferred to Phek, Nagaland where he stayed upto August, 2003. In the meantime, the applicant got married to one Miss Babita Devi, another teacher of Jawahar Navodaya Vidyalaya, Lakhimpur and as both the spouses were separately posted in different places, both of them prayed the appropriate authorities for transferring them and posting them at the same place as per the prescribed rules and guidelines of the Central Government and the appropriate authorities considering their cases transferred both the applicant and his wife and posted them at Jawahar Navodaya Vidyalaya, Kalaigaon, Darrang, Assam. The applicant joined post as TGT-Physical Education on 29th August, 2003 whereas his wife Smti. Babita Mahanta (rechristened as Babita Mahanta after marriage with the applicant) joined the post of Librarian sometime in the

Ashish Kumar Mahanta

Contd.../-

month of September, 2003. It may be mentioned herein that in the meantime the wife of the applicant gave birth to a baby which is currently of an age of about 13 months.

4(c) That the respondent No. 5 viz. Sri Ram Singh is the Principal of the said school and both the applicant and his wife became sub-ordinates of the said Principal after joining the said school. But after joining the said school, the applicant and his wife started to gradually realise the unfair, bias, ridiculous, arbitrary and dictatorial attitude, nature and behaviour of the respondent No. 5 viz. Sri Ram Singh. The Respondent No. 5 has a very bad attitude towards his non-Hindi speaking staff and pupils and always tried to force his willingness upon them in a most dictatorial manner, however wrong it might be. The applicant and his wife also became one of his eyesores as they sometimes protested against the illegalities and irregularities committed by him in the guise of performing his official duties. One of such incidents happened very recently just in the month of March, 2005 when the respondent No. 5 purchased some below standard Library furnishers, the applicant who is holding the charge of purchase of furnishers, objected to the same and directed the cashier to pay the dues cutting 10% from the quoted rate of the tenderer. This objection, annoyed the respondent Nos. 4 and 5 and he developed his vindictive-

Affidavit Kumar Madan Singh

Contd.../-

ness towards the applicant. Besides, the respondent Nos. 4 and 5 restricted school assembly in Assamese language after he joined the said school inspite of clear directions from the Central Government to hold assemblies in schools in English, Hindi and Assamese language two days each in a week. When the applicant joined the said school, he objected to the same and due to his sincere efforts school assembly began to be held in Assamese language two days a week. The said action of the applicant also added fuel to the fire and due to the said and many other incidents the applicant became eyesore of the respondent Nos. 4 and 5 who in turn used to harass both the applicant and his wife in this way or that way. He also used to rebuke them for no fault on their part and also sometimes used to threaten them to even discharge from their services without any rhyme or reason, he also used to dictate them to silently dance in his tunes on the contrary to which he blackmailed to terminate them from their respective services.

4(d) That in the meantime the school got closed due to summer vacation w.e.f. 1st June, 2005 till 31st July, 2005 and the applicant along with his wife and their child came to his native place at Kokrajhar to spend the vacation. After completing the vacation, both the applicant and his wife came back to the school on 29th July, 2005 and on the next date i.e. on 30th July,

2005 both of them went to the respondent No. 4 and 5 to submit their respective joining letters.

It may be mentioned herein that on 29th and 30th July, 2005 the entire Kalaigaon area was closed due to the bandh called by some organisation and it was also heard that the next day i.e. 31st July, 2005 would also be a local bondh. It is also pertinent to mention that 29th, 30th and 31st July, 2005 were Friday, Saturday and Sunday respectively.

Applicant Name and Address

4(e) That the applicant first submitted his joining report and waited outside the office of the respondent Nos. 4 and 5 when his wife went inside to submit her joining report leaving their baby with the applicant. When the wife of the applicant was submitting her joining report, the respondent Nos. 4 and 5 asked her to go to Morigaon next day i.e. on 31st July 2005 to fetch some books. It is to be mentioned that books are sent from Jawahar Navodaya Vidyalaya Samittee to Morigaon from where the other Navodaya Vidyalaya use to bring and collect the books.

On being so asked, the wife of the applicant requested the respondent No. 4 & 5 to send her 1st August, 2005 instead of 31st July, 2005 as the 31st July, 2005 would be a Sunday and there would be no one

in Morigaon office to deliver the books. Besides as the next day was called for a bandh she being a lady was reluctant to move out for such a long distance. But the respondent No. 4 & 5 without hearing her misbehaved her and sent her out from his room abusing her with filthy languages and the wife of the applicant came out with tears and narrated the entire story to the applicant.

4(f) That on being so narrated the applicant then gave his baby to his wife and entered into the office of the respondent No. 4 & 5 and requested him to send his wife on 1st August, 2005 instead of 31st July, 2005 and thus some altercation took place between the applicant and the respondent No. 4 & 5, Suddenly the respondent No. 4 & 5, gave the applicant blows on his head, chest and other parts of his body and the applicant fall down on the floor heavily bleeding. The wife of the applicant came running towards the applicant for his rescue, but the respondent No. 4 & 5 pulled her by her hair and pushed her forcefully away and she fall down on the floor with her baby, but luckily the baby did not sustain any injury. The applicant was badly injured and was sent for medical treatment in Kalaigaon State Dispensary and the applicant also lodged an F.I.R. before the Kalaigaon Police Station on that day itself. But the respondent No. 4 & 5 requested the applicant to withdraw the F.I.R. on the pretext of

Contd.../-

Ashwin Kumar Mohanta

seeking apology and solving the dispute amicably without going to the court of law. Therefore the applicant did not press much for registering the case against his superior and totally relied on the words of the respondent No. 4 & 5. But as the respondent No. 4 & 5 did not take any step for compromise till 1st August, 2005 the applicant ultimately smelling some foul play on his part, lodged an F.I.R. on 1-8-2005 before the Kalaigaon Police Station which was received and registered as Kalaigaon P.S. case No. 103/05 U/S 323/354/506 I.P.C. The applicant has also filed a representation in this context before the Respondent No. 3 also vide his representation dated 1.8.2005.

A copy of the medical report dated 2.8.2005, F.I.R. dated 1.8.2005 along with representation dated 1.8.2005 are annexed hereto and marked as Annexures 1, 2 & 3 respectively.

4 (g) That suddenly on 5th August, 2005 the respondent No. 4 & 5 vide an order bearing reference No. 2-12/JNV (Kig)/Udmari/2005-2006/754-56, has ordered the applicant to hand over his charges and the respondent No. 3 vide another order bearing Memo No. F2-7/2005-NVS (SHR)/Pers/1389 dated 3.8.2005 has put the applicant under suspension with immediate effect vide the same

Contd.../-

order the applicant has also been sought to be transferred to Thenzawl District- Serchip (Mizoram).

A copy of the impugned order dated 3.8.2005 and impugned order dated 5.8.2005 are annexed hereto and marked as Annexures - 4 and 5 respectively.

4 (h) That it is to be stated that although impugned orders have been passed on 3.8.2005 and 5.8.2005 respectively, the same are yet to be given effect to and the applicant has not yet handed over his charge and not yet been released. On the other hand the respondent No. 3 has neither taken any step against the respondent No. 4 7 5 and nor has disposed of the representation of the applicant. It is pertinent to state herein that vide another applicant order dated 3.8.2005 the wife of the applicant has also been put under suspension. Besides, no departmental proceeding has been initiated against the applicant till date.

GROUND FOR RELIEF WITH LEGAL PROVISIONS

(5) (i) For that actions of the respondent authorities are highly unjust, unfair, illegal, bias, malafide and arbitrary and hence not sustainable in the eyes of law and as such the impugned orders are liable to be quashed and/or set aside.

Contd.../-

(ii). For that the impugned orders dated 3.8.2005 and 5.8.2005 are passed in a most mechanical manner without any occasion whatsoever and as such liable to be quashed and/or set aside.

iii. For that the impugned order dated 3.8.2005 has been issued malafide in a vindictive attitude towards the applicant at the behest of the respondent No 4 & 5 only to harass the applicant and hence not sustainable in the eyes of law.

iv. For that the impugned orders having been issued in a most arbitrary, whimsical and high handed manner are not sustainable in the eyes of law and are liable to be quashed and/or set aside.

v. For that the impugned orders have been issued in exercise of the colourable exercise of power and administrative discretion only to get rid of the applicant and as such not tenable in law and hence liable to be quashed and/or set aside.

vi. For that the impugned orders being vitiating by the Doctrines of 'Malice-in-law' and malice in fact are liable to be quashed and/or set aside.

vii. For that the impugned order dated 7.8.2005 has also been issued biasely against the applicant since no action whatsoever has been taken against the respondent No. 5 in spite of his involvement in the incident No. 5 also ought to have been taken in the same footing for his involvement and not doing do, the respondent No. 3 has proved that his actions are actuated by the malice and bias dress.

viii. For that in any view of the matter the impugned orders dated 3.8.2005 & 5.8.2005 are not sustainable in law and are liable to be quashed and/or set aside.

DETAILS OF REMEDIES EXHAUSTED

6. The applicant stated that there is no remedy under any rule and his Hon'ble Tribunal is the only remedy.

7. MATTER NOT PENDING WITH ANY COURT

The applicant declared that there is no case pending before any other court/tribunal.

8. RELIEF SOUGHT FOR :-

In the facts and circumstances of the case the applicant prays for the following relief(s)-

Contd.../-

8.1 The orders dated 3.8.2005 (Annexure - 4) and 5.8.2005 (Annexure - 5) be quashed and/or set aside.

8.2. The respondents be directed to allow the applicant to continue to serve in the Jawahar Navodaya Vidyalaya, Kalaigaon, Darrang, Assam.

9. INTERIM RELIEF :-

In the facts and circumstances of the case, the applicant prays for an interim order staying the operation of the impugned orders dated 3.8.2005 (Annexure-4) issued by the Respondent No. 3 and order dated 5.8.2005 (Annexure - 5) issued by the respondent No. 4 & 5 and allow the applicant to continue his duties in the Jawahar Navodaya Vidyalaya, Kalaigoan, Darrang, Assam till disposal of this petition.

10. In the even of application being sent by registered post the application has been filed through lawyer.

11. PARTICULARS OF POSTAL ORDER

I.P.O. No. - 158312

Date of Issue - 8-6-05

issued from - Gpdr Guwahati

payable at - Gpdr Guwahati

12. LIST OF ENCLOSURES

As per index

VERIFICATION

I, Sri Aswin Kr. Mahanta, son of Sri Subal Ch. Mahanta, aged about 30 years, resident of Darrang, Assam do hereby solemnly affirm and verify that the statements made in the aforesaid paragraphs are true to the best of my knowledge, belief and information and I have not concealed anything material therefrom.

And I put my hand unto this verification on this 9th day of August, 2005 in Guwahati, Assam.

Aswin Kumar Mahanta

Contd.../-

Annexure-1.Translated copy

To,

The Officer-in-charge,
Kalaigaon Police Station.

Sir,

Petitioner

Sri Ashwin Kr. Mahanta

Teacher, Novodaya Vidyalaya

P. S. Kalaigaon.

Accused

Sri Ram Singh

Principal

Jowahar Novodaya
Vidyalaya,

Kalaigaon, P. S. Kalaigaon.

With due respect I beg to inform you that I am a teacher of Novodaya Vidyalaya, Kalaigaon and my wife Smti. Babita Mahanta also works in this School as a Librarian. During the time of the summer vacation both of us went to our native village and when the School responded we joined at our work. On 30.07.05, the accused ordered my wife i.e. Smti. Babita Mahanta, librarian to bring books from Morigaon. But 31.7.05 being a Sunday my wife humbly informed the accused that she will go for the same on 01.08.05, and requested him to allow her to do so. In the course of ~~conversations~~ the accused got angry and misbehaved my wife using uncivilized languages. When my wife informed me about the occurrence, I went to the office of accused and protested his unsavour behaviour which is meted out to my wife. But to my



utter surprise he started to hit me violently, and I got injured on my head and neck. When my wife tried to cool down he attacked my wife by pulling and pushing her hair. He also threatened us to take our life. Latter as the acc used proposed us to settle the matter ~~in~~ departmentally for which some delay has occurred in filing this FIR.

So you are humbly prayed to take necessary action against the accused.

Yours faithfully

Sri Ashwin Kumar Mahadev

Teacher, Novodoya Vidyalaya

Kalaigaon, 01.08.05

27-

ANNEXURB-2

Dr. S. S. Rayamajhi, M.B.B.S.

Regd. No. 135.

Medical Health Officer-1

I/C, Kalaigaon State Dispensary

GENERAL NOTES

Name ... Chhemin Mahanta ... Age Sex

Feeling fresh
med. taken

R_X

Findings all
over the body

(1) Imp. Lymph 2+ - (b)

L. Imp. in. d=+

(2) Sura. + n. h. - (c)

G. L. h. m. 3. op. 6

INVESTIGATIONS

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negative
negative

অসম যোগাযোগ কেন্দ্র
অসম সরকারী বেসরকারী কার্যালয়

প্রক্রিয়াজাত পত্র

[Signature]

ADVANCE COPY

BY FAX

-18-

To

The Deputy Commissioner,

N.V.S. R.O.

Nongrim Hills, Shillong, Meghalaya

Through the Principal , J.N.V. Darrang(Assam)

Dated: 1st August, 2005

Sub: Prayer for Justice

Respected Sir,

Most humbly and respectfully , I would like to state that last 30th July,05 about 10 A.M. I submitted my joining report to the Principal after the Summer vacation and awaited outside the Principal's chamber by holding my infant baby. After sometime my wife Mrs Babita Mahanta, Librarian, of this Institution rushed towards me by weeping. Then, I asked to her about the matter. She told me that Principal Mr Ram Singh has verbally ordered her to go to J.N.V. Morigaon to collect Library books by tomorrow morning ~~itself~~ dated 31st July,05 Sunday. She prayed the Principal that in Sunday it would be difficult for her to manage with an infant baby. Even last two days whole Kalaigaon area was called bandh by some organisation. So, if she might allow to go one day after u in Monday dated 1st August it would be convenient for her to manage the long jommey . She also told that for food and lodging for her alongwith the infant would be easy if she would go on

contd..

Ans

1st August, 05 (Monday). But the said Principal adamantly adhered to his verbal order and intentionally harassed her to carryout the order and rebaked with adverse words and misbehave her, also threaten her life and dire consequences and dismiss from the service if she cannot carryout the order.

Then, we both went to the Principal's room and politely prayed him to consider my wife's case and also requested to allow he to proceed to Morigao on Monday 1st August, 05 instead of 31st July, 05 Sunday for her convenience alongwith the baby. But the Principal didnot hear my prayer and rebuked me with adversed words, misbehaved also threatened life's of both of us and dire consequences. The Principal suddenly blowed on my forehead, chest and other body parts and also misbehaved my wife physically. And as a result I got injury on my forehead and other parts of my body. I stunned by such kind of arbirtaray and inhuman behaviour committed by the Head of the institution, to his subordinate staff. After the incident we both are in life risk. So, there is no alternate way but prayed the Police for our life security.

In the above circumstances, I fervently pray your honour to make an personal injury and give me justice as well as justice to my family from such type of arbitrary and inhuman action committed by the said Principal immediately. I would like to add here that the said Principal has been aharassing us in different ways in different times since joining in this institution and which wasinformed your earlier.

contd...

Therefore your early necessary action
in this regard is highly solicited.

Yours faithfully,

Enclosure:

A copy of Medical Certificate

A.K. Mahanta
T.G.T. Phy Ed Teacher.

Advance copy forwarded for favour of kind information
and immediate necessary action to:

1. The Commissioner , N.V.S. Head Quarter , New Delhi
2. The Deputy Commissioner, Darrang cum Chairman
J.N.V. Darrang.

Sd/-illegible,

A.K.Mahanta,

Phy Ed Teacher,

J.N.V. Darrang

.....

NAVODAYA VIDYALAYA SAMITI
REGIONAL OFFICE
NONGRIM HILLS SHILLONG-793003
(Ministry Of Human Resource Dev.
Department of Education)



Phone No. : 0364 -2521363
Fax No. : 0364 -2521362
email : navsam@sancharnet.in
nvsroshillong@rediffmail.com

F.2-7/2005-NVS(SHR)/Pers/ 1389

Dated : 3rd August 2005.

ORDER

Whereas a disciplinary proceeding against Shri Ashwini Kumar Mahanta, PET, JNV Darrang is pending/contemplated.

Now, therefore, the undersigned in exercise of the powers conferred by sub-rule(1) of Rule 10 of the Central civil Services(CCA) Rules 1965, hereby places the said Shri Ashwini Kumar Mahanta under suspension with immediate effect.

It is further ordered that during the period that this order shall remain in force the headquarters of Shri A.K. Mahanta, PET, JNV Darrang should be JNV Thenzawl district Serchip(Mizoram) and the said Shri A.K. Mahanta shall not leave the headquarters without obtaining the previous permission of the undersigned.

(D. HAZARIKA)

DEPUTY COMMISSIONER

Copy to :

1. Shri A.K. Mahanta, PET, JNV Darrang(Assam). Orders regarding subsistence allowance admissible to him during the period of his suspension will be issued separately.
2. Principal, JNV Darrang for information
3. Principal, JNV Thenzawl, Mizoram for information

DEPUTY COMMISSIONER

Received No. 4629 Date 05/08/05
I. N. V. Kalaignan
DARRANG

R/ 05/08/05

Baptized to be true copy

OFFICE OF THE PRINCIPAL
JAWAHAR NAVODAYA VIDYALAYA:KALAIGAON
UDMARI:DARRANG : ASSAM

Ref. No. 2-12/JNV(Klg)/Udmari/2005-06/784-56 Dtd. 5.8.05

OFFICE ORDER

✓ Shri A.K.Mahanta,PET (M) is hereby directed to hand over the charges of following stocks to :-
1. Games/Sports to Mrs.B.Satayjyothi,PET(F)
2. Furniture items to Mr.K.K.Talukdar,PGT(Eco)

The process of handing over and taking over the charges must be completed on or before 06.08.05 positively.

Memo. No. /JNV(JLG)/Udmari/..... Dtd. 05.08.05

Principal
J.N.V.Darrang Principal/প্রাচৰ
J.N.V. প্রাচৰ
Assam
pin No. /ফিল ১

COPY TO:

1. Mrs. B.Satayjyothi,PET(F) with a direction to take over the charges.
2. Mr.K.K.Talukdar,PGT(Eco) for compliance ,please.

Principal
J.N.V.Darrang.

Original 1 to 10 true copy

Ans